

**Power of Attorney**

**(To be stamped as a General Power of Attorney under the State Stamp Act)**

This Power of Attorney is made on this the \_\_\_\_ day of \_\_\_\_ 200 , by \_\_\_\_\_ registered /incorporated / constituted under..... and having registered office at.....

WHEREAS the Reserve Bank of India hereinafter referred to as “the Bank” has framed the RTGS (Membership) Regulations,2004 and RTGS (Membership) Business Operating Guidelines,2004 facilitating on-line real time settlement of payments between participating members.

And whereas we had applied for membership of the said RTGS System and the Bank has admitted us as type ‘A’/‘B’ member of the RTGS System.

And whereas the Bank has agreed to grant us access to Intra-Day Liquidity (IDL) facility during the RTGS business day for settlement of the transactions.

And whereas we have executed an undertaking in favour of the Bank agreeing to be bound by the terms and conditions laid down in the RTGS (Membership) Regulations, 2004 and RTGS (Membership) Business Operating Guidelines,2004 as amended from time to time and also such circulars, orders, Notifications, instructions, press release etc. as may be issued by the Bank in this behalf and an agreement agreeing to the terms and conditions for grant of IDL Facility.

And whereas in terms of the said agreement it is necessary for us to transfer to the Bank in a designated IDL-SGL account dated Central Government Securities and/or treasury bills and / or any other security notified by the Bank from time to time for availing of the IDL facility.

And whereas for operational convenience and for ensuring that the documents required for transferring the securities to the Bank are executed before the start of RTGS business day.

And whereas under the agreement for grant of IDL, the securities transferred to the Bank have to be re-transferred to us at the end of the RTGS business day subject to the terms and conditions stipulated in the RTGS (Membership) Regulations, 2004 and RTGS (Membership) Business Operating Guidelines,2004 as amended from time to time and also such circulars, orders, Notification, instructions, press releases etc. as may be issued by the Bank in this behalf.

And whereas it will not be practicable for us to execute the necessary documents at the beginning and at the end of each RTGS business day.

NOW THIS DEED WITNESSES THAT we do hereby nominate, constitute and appoint the Bank to be our true and lawful attorney (hereinafter referred to as “our Attorney”) in fact and in law in our name and on our behalf to do the following acts, deeds, matters and things.

- (i) To transfer and deliver from our IDL-SGL account, maintained in Public Debt Office at RBI,, Mumbai or elsewhere, the securities as per the standing instructions that may be given by us to the Bank from time to time to RBI (IDL SGL) account prior to the beginning of or during any RTGS business day and for

the purpose, to sign and/or execute such instruments, documents or authority and to authenticate any electronic record or form or document in our name and on our behalf

- (ii) To transfer and deliver to our IDL-SGL account in PDO, Mumbai or elsewhere, the securities transferred under the IDL arrangement, at the discretion of the Bank during or at the end of any RTGS business day or any subsequent day and for the purpose to sign and/or execute such instruments, documents or authority and to authenticate any electronic record or form or document in our name and on our behalf as are required.
- (iii) To do all such acts and things as are necessary to grant IDL facility to us during the RTGS business day and in the event of our failure to repay any IDL so granted before the end of RTGS business day and not reversed as per the scheme to dispose of such securities in any manner the Bank deems fit.
- (iv) To authorise any of its officials to sign or execute the documents referred to hereinabove or to any acts or things that are necessary for the smooth operation of the RTGS system.

AND we hereby agree that we shall be bound by all the transactions entered into on our behalf bona fide by our attorney in exercise of the powers conferred by these presents and to ratify and confirm all and whatsoever acts our attorney shall do or purport to do or cause to be done by virtue of these presents.

AND this power of attorney shall be co-terminus with our RTGS Membership.

For and on behalf of .....

**Authorised Signatory**

**Before me.**

**Notary, Public**